

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF TUNG BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TUNG BUILDERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08-12-2014
3.	Authority under which corporate debtor is incorporated / registered	ROC, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209PB2014PTC039094
5.	Address of the registered office and principal office (if any) of corporate debtor	Kahnuwan Chownk Near Sita Ram Petrol Pump Batala Road, Gurdaspur, Punjab, India, 143521
6.	Insolvency commencement date in respect of corporate debtor	08-04-2025
7.	Estimated date of closure of insolvency resolution process	04-10-2025 (180 th day from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Thukral IBBI/IPA-002/IP-N00182/2017-18/10453
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H. No. 237/1, 44-A, Chandigarh-160047 E-mail: deepakthukral1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for the Correspondence: Sco-818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 Email Id for the Correspondence: tbpl.cirp@gmail.com
11.	Last date for submission of claims	22-04-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Classes identified yet.
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench (Court-I), Chandigarh has ordered the commencement of a Corporate Insolvency Resolution Process of the **TUNG BUILDERS PRIVATE LIMITED**.

The creditors of **TUNG BUILDERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 22nd April, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **financial creditors** shall submit their claims with proof by **electronic means** only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

- Form B:** For claims by Operational Creditors (except Workmen and employees)
Form C: For Claims by Financial Creditors
Form CA: For Claims by Financial Creditors in a Class
Form D: For Claims by a workman and employee
Form E: For Claims by Authorized Representative of Workmen and Employees
Form F: For Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Deepak Thukral
Interim Resolution Professional
In the matter of M/s Tung Builders Private Limited
Registration Number: (IBBI/IPA-002/IP-N00182/2017-18/10453)
AFA Certificate No: AA2/10453/02/311225/203444
AFA Valid upto:31/12/2025
Contact No: +91-73411-05244, +91-94174-96655

Date: 09-04-2025

Place: Chandigarh

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RELEVANT PARTICULARS	
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3. Authority under which corporate debtor is incorporated / registered	ROC, Chandigarh
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6. Insolvency commencement date in respect of corporate debtor	08.04.2025
7. Estimated date of closure of insolvency resolution process	04.10.2025 (180th day from Insolvency Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Deepak Thukral IBBI/PA-002/IP-N00182/2017-18/10453
9. Address and e-mail of the interim resolution professional, as registered with the Board	H.No. 237/1, Sector 44-A, Chandigarh-160047 E-mail: deepakthukral1@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address for Correspondence: S.C.O. 818, 1st Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101. Email Id for the Correspondence: tbpl.crp@gmail.com
11. Last date for submission of claims	22.04.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No Classes identified yet.
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal Chandigarh Bench (Court-I), Chandigarh has ordered the commencement of a Corporate Insolvency Resolution Process of the TUNG BUILDERS PRIVATE LIMITED.</p> <p>The creditors of TUNG BUILDERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22nd April, 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:</p> <p>Note 1 Form B: For claims by Operational Creditors (except Workmen and employees) Form C: For Claims by Financial Creditors Form CA: For Claims by Financial Creditors in a Class Form D: For Claims by a workman and employee Form E: For Claims by Authorized Representative of Workmen and Employees Form F: For Claims by creditors other than financial creditors and operational creditors Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Sd/- Mr. Deepak Thukral Interim Resolution Professional In the matter of M/s Tung Builders Private Limited Registration Number: (IBBI/PA-002/IP-N00182/2017-18/10453) AFA Certificate No: AA2/10453/20311225/203444 Date: 09.04.2025 Place: Chandigarh</p> <p style="text-align: right;">AFA Valid upto: 31.12.2025 Contact No: +91-73411-05244, +91-94 174-96655</p>	

